

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 165 OF 1994.

Dated this Friday, the 9th day of July, 1999.

CORAM : HON. SHRI JUSTICE S. VENKATARAMAN, VICE-CHAIRMAN.
HON. SHRI S. K. GHOSAL, MEMBER (A).

Dr. Subhash Tryambakrao Kekan,
Medical Practitioner,
Plot No. 16,
S. No. 164/2D,
Adarsh Colony,
Vidyanagar, Pune-411 032.

... Applicant

(By Advocate Shri D. N. Deshmane)

VERSUS

1. Shri N. Vithal,
The Secretary, D.O.T.,
Ministry of Communications,
Government of India,
20, Asoka Road, New Delhi.
2. Shri A. Surendran,
G. M. Projects,
Videsh Sanchar Nigam Ltd.,
18, Rabindra Sarani,
Potdar Court, Calcutta.
3. Shri B. K. Synghal,
Chairman & Managing Director,
Videsh Sanchar Nigam Ltd.,
Fort, Bombay - 400 032.
4. Shri G. R. Shaikh,
General Manager (HRD),
Videsh Sanchar Nigam Ltd.,
Fort, Bombay - 400 032.
5. Shri M. G. Wasnikar,
General Manager (Commercial),
Videsh Sanchar Nigam Ltd.,
Fort, Bombay - 400 032.
6. Shri N. Palaniappan,
Dy. General Manager,
Videsh Sanchar Nigam Ltd.,
Dighi, Pune - 411 015.

... Respondents.

(By Advocate Mr. M. Shiraz).

ORDER (ORAL)

PER.: SHRI S. VENKATARAMAN, VICE-CHAIRMAN.

The applicant has filed this application seeking relief against some individuals and not against the Government or any other Institution. This objection itself would be sufficient to reject this application. However, reading of the application indicates that the applicant is seeking relief against Videsh Sanchar Nigam Limited. Admittedly, it is a company though owned by Government. The Learned Counsel for the applicant concedes that there is no notification conferring jurisdiction on the Tribunal with regard to claims against Videsh Sanchar Nigam Limited. As the 6th respondent is a Company, without any notification conferring jurisdiction on the Tribunal, this application cannot be entertained. As such, this application is ordered to be returned to the applicant for presentation before appropriate forum.


(S. K. GHOSAL)
MEMBER (A).


(S. VENKATARAMAN)
VICE-CHAIRMAN.